

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) No. 04 of 2021

(Under section 421 of the Companies Act, 2013)

420(2) read with Rules 11 & 154 of the NCLT Rules, 2016)

**(Arising out of Order dated 27.11.2020 in IA No.99/KOB/2019 in IA//66/KOB/2019 in
TCP/22/KOB/2019**

passed by the Hon'ble National Company Law Tribunal, Kochi Bench, Kerala

In the matter of:

Kerala Chamber of Commerce and Industry
Represented by its Director, Mr.Shibu Prabhakaran
Regd.Office at XXXVII/801
Shanmugam Road, Kochi Ernakulam, Kerala 682031.

.... Appellant

V.

M/s Tap World
Represented by its
Managing Partner Mr.A.K.Ansari
Villa No.20, Kristal Garner, Thrikakara P.O.
Ernakulam, Kerala 682 021.

... Respondent No.1

M/s Travancore Solvents & Oils
Represented by its Proprietor
Kadavanthode House, Kuranniyoor P.O.
Chavakkad, Kerala 680506

... Respondent No.2

Mr.K.N.Mazrook
Erstwhile Director
Kerala Chamber of Commerce and Industry
Ratnapuri, ERG Road, Tatapuram P.O.
Ernakulam, Cochin 682104

... Respondent No.3

Mr.E.P.George, S/o Pavoo
Erstwhile Director & Chairman
Kerala Chamber of Commerce and Industry

36/1686, Judges Avenue
Kaloor, Ernakulam, Kera;a 682017

... Respondent No.4

Mr.Mathew George Kuruvithadam
Erstwhile Director
Kerala Chamber of Commerce and Industry
Kuthivadam, Perumballor P.O.
Moovattupuzha, Kerala 686673

... Respondent No.5

Mr.Biju Cherian
Erstwhile Director
Kerala Chamber of Commerce and Industry
G-95, panampilly Nagar,
Cochin, Kerala 682036

... Respondent No.6

Mr.K.M.Abdulla
Director
Kerala Chamber of Commerce and Industry
33/1736-A, Rahath Manzil. Puthiya Road,
Vennala. Ernakulam, Kerala 682028

... Respondent No.7

Mr.Raja Sethunath
Former Director
Kerala Chamber of Commerce and Industry
Veekshanam road Junction, Chitoor Road,
Ernakulam, Kerala 682034.

... Respondent No.8

Mr.Deepak Kumar Shetty
Former Director
Kerala Chamber of Commerce and Industry
No.282893-A, Vrindavan, south Ponneth,
Temple Road, Vikas Nagar
Ernakulam, Kerala 682020

... Respondent No.9

Mr.U.C.Riyaz
Director
Kerala Chamber of Commerce and Industry

Flat No.5-A, Sangeetham Apartments
M.G.Road,Opp.Shipyard,
Perumanoor, Kerala 682015

... Respondent No.10

Mr.Kaiyath Mohammed Ahmed Iqbal
Director
Kerala Chamber of Commerce and Industry
Ernakulam,Elamakara P.O.
Ernakulam, Kerala 682026

... Respondent No.11

Mr.Usman Kadavil Seethy
Finance Director
Kerala Chamber of Commerce and Industry
Kadavil House, Edappally P.O.
Ernakulam,
Kerala 682024

... Respondent No.12

Mr.Antony Thomas
Director
Kerala Chamber of Commerce and Industry
Kottaram House,
34-1966A, Near Queens Park, Keerthi Nagar,
Edappally P.O.,
Ernakulam, Kerala 682024

... Respondent No.13

Mr.Shibu Prabhakaran
Director
Kerala Chamber of Commerce and Industry
TC 42/316, Mukkolakkal Supreme
Sreevaraham P.O. Trivandrum 695001

... Respondent No.14

Mr.A.J.Rajan IAS (Retd)
S/o Joseph, Alinchuvitil House,
Valanjavattom, P.O. Kadapura,
Pathanamthitta District 689104.

... Respondent No.15

The Registrar of Companies
Company Law Bhavan
BMC Road,
Thirikkakara P.O.
Ernakulam, Kerala 682021.

... Respondent No.16

Present

For the Appellant : Mr.Dhruv Dewan, Advocate,
Ms.Chandni Ghatak, Advocate,
Mr.Rohan Batra, Advocate,
Mr.Harish Vardhan Arora, Advocate

For the Respondent No.1 : Mr.Wills Mathews, Advocate

For the Respondent No.2 : Ms. Devyani, Advocate

ORDER

(VIRTUAL MODE)

It transpires that the 'Tracking Report' in respect of filing of notice is not updated. Also that, notice cover addressed to the Respondent No.11 got returned with postal endorsement 'not known'. Therefore, the Learned Counsel for the 'Appellant' is directed to take fresh notices to the Respondents No.5 to 11 to the proper and correct addresses returnable by 28.4.2021.

2. It is represented on behalf of the Respondent No.2 by M/s. Devyani, Advocate that Second Respondent's 'Counter' was filed on 7.4.2021, through e-filing. Hence, the Learned Counsel for the Respondent No.2 is directed to file 'Hard Copy' of the 'Reply/Response/Counter' of the Respondent No.2 before the 'Office of the Registry' as well as to serve a 'Hard Copy' of the same to the Learned Counsel for the respective parties (including Appellant and Respondents) before the next date of hearing.

3. Respondent No.8 had sent an email stating that Respondent No.8 is not filing a 'Reply' in the instant matter.

4. In the meanwhile, the Learned Counsel for the 'Appellant' is required to serve copy of the Paper Book (Material papers) to the Learned Counsel for the Second Respondent one week before the next date of hearing. Till then, the earlier orders of this 'Tribunal' shall continue.

5. The 'Office of the Registry' is directed to 'List' the matter on 28.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

8.4.2021

HR